

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1034/2018
M.A. No.1164/2018

Thursday, this the 8th day of March 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Bhimraj Meena (now Bhimraj Dhanna)
s/o Sh. Ramji Lal
Presently working as Dy. CEE (R&F)
North Eastern Railway, Gorakhpur
r/o Bangla No.777, Railway Golf Colony
Gorakhpur-273012

..Applicant

(Mr. Yogesh Sharma, Advocate)

Versus

1. Union of India through the Secretary
Ministry of Railway, Rail Bhawan, New Delhi
2. The General Manager
Central Organization for Railway Electrification
Allahabad (UP) – 211 011
3. The Chief Electrical Engineer
Central Organization for Railway Electrification
Allahabad– 211 011

..Respondents

(Mr. R N Singh, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

M.A. No.1164/2018 (COD)

Notice. Mr. R N Singh, learned counsel appears and accepts notice on behalf of respondents in this condonation Application.

2. Heard both the parties. There is delay of 39 days in filing O.A. The Application is duly supported with affidavit.

3. For the reasons recorded in the Application, the same is allowed. Delay in filing the O.A. is condoned.

O.A. No.1034/2018

4. Notice. Mr. R N Singh, learned counsel appears and accepts notice on behalf of respondents.

5. The applicant is aggrieved of his downgrading of APAR for the period from 05.12.2014 to 31.03.2015 and the orders dated 18.04.2016 & 23.12.2016 passed by the accepting authority rejecting his representations. As a matter of fact, the APAR of the applicant was downgraded by the accepting authority, who has rejected the representations. The applicant separately filed an appeal dated 31.07.2017 against the aforesaid downgrading of APAR to the Secretary, Railway Board, which has not been decided till date. It is deemed appropriate that the appellate authority may decide the appeal in accordance with law.

6. In this view of the matter, the O.A. is disposed of at the admission stage with a direction to the appellate authority to decide the aforesaid appeal of the applicant, within a period of two months from the date of receipt of a copy of this order, by passing a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

March 8, 2018
/sunil/

(Justice Permod Kohli)
Chairman